# GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY

## **RAJYA SABHA**

### **UNSTARRED QUESTION NO. 1049**

**TO BE ANSWERED ON: 10.02.2023** 

#### FAKE AADHAR CARD

#### 1049. DR. K. LAXMAN:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether it has come to the notice of Government that fake Aadhar cards are being prepared by the people coming from Bangladesh and other neighbouring countries;
- (b) whether Government is finding way to prevent the misuse of the linkage between the Aadhaar and Voter ID; and
- (c) if so, the details thereof?

#### **ANSWER**

# MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR)

(a): Aadhaar Digital Identity Authentication System is highly secure and utilises state-of-the-art technology to protect its critical information infrastructure.

Digital identity is issued to every eligible resident of India as Aadhaar number under section 3 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 ("Aadhaar Act"). Section 4(3) of the Aadhaar Act provides that every Aadhaar number holder to establish his identity, may voluntarily use his Aadhaar number in physical or electronic form by way of authentication or offline verification.

Digital identity (Aadhaar) is meant to be authenticated with Unique Identification Authority of India (UIDAI), through a mechanism of online/offline (by scanning of the QR code printed on the Aadhaar letter / eAadhaar / Aadhaar PVC card). This service is available on the UIDAI website as well as in the mAadhaar App.

Further, whenever such issue of fake Aadhaar is reported to law enforcement agencies, they are obliged to take appropriate action in accordance with the relevant provisions of the Indian Penal Code, 1860 and other enactments.

(b) and (c): The authentication of voters in electoral rolls using Aadhaar identity platform is done in accordance with the relevant provisions of section 4 of the Aadhaar Act, 2016. The Ministry of Electronics and Information Technology has conveyed to the Ministry of Law and Justice (Legislative Department) and the Election Commission of India the authorisation of the Central Government for notifying under rule 5 of the Aadhaar Authentication for Good Governance (Social Welfare, Innovation, Knowledge) Rules, 2020 read with sub-clause (ii) of clause (b) of sub-section (4) of section 4 of the Aadhaar Act, 2016, performance of Aadhaar authentication, on a voluntary basis, of voters in the National Voters' Service Portal / Voter Portal / Voter Helpline App / ERONET (the centralised software for electoral roll management and form processing).

As per the provisions of sub-section (2) and (3) of section 8 of the Aadhaar Act, the Aadhaar number of a resident can be used, after taking his/her consent, only for the purposes as informed to the resident.

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